

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:426
ANSWERED ON:06.08.2013
FAST TRACK COURTS
Owaisi Shri Asaduddin

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has asked the State Governments to set up fast track courts to take up the cases of muslim youths who are in jail on terror cases;
- (b) if so, the details thereof;
- (c) the number of States who have set up such courts so far;
- (d) whether some States have opposed this move to set up fast track courts;
- (e) if so, the reasons advanced by them therefor; and
- (f) the steps taken or advisory issued by the Union Government to the States in this regard including setting free those youths, who are jailed on false grounds?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) : No, Madam.

(b) to (e): Does not arise.

(f): 'Law & Order' and 'Prisons' are State subjects as per the 7th Schedule of the Constitution of India. However, after the enactment of the National Investigation Agency (NIA) Act, 2008, the scheduled offences which are investigated by the NIA are to be handled/tried by Special Courts to be notified by the Government of India and in such Courts, the trial of the cases investigated by the NIA will take precedence over other cases pending in that Court and it has also been provided in the Act that the trial normally should be on a day-to-day basis till the completion of the trial. A total of 39 NIA Special Courts have been notified in 35 States/UTs all over the country. 64 Special Public Prosecutors have been notified and empanelled in various State/UTs to conduct prosecution of NIA cases in various Courts in the country.